

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

**Bail application No. 747
FIR No. 96/2020
PS : Paschim Vihar West
U/S: 420 IPC
State Vs. Rohit Khera**

01.05.2020

The Court of undersigned is having duty today as per Circular/Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJWest/2020, dated 23.03.2020.

**Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
None for the applicant / accused.**

Reply has already been filed.

Put up for consideration on 27.05.2020.

**(G.N. PANDEY)
ASJ-09 (POCSO)
01.05.2020**

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail application No. 401

FIR No. 292/2019

PS : Nihal Vihar

U/S: 313/323/506/34 IPC

State Vs. Vipin Makhija

01.05.2020

The Court of undersigned is having duty today as per Circular/Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJWest/2020, dated 23.03.2020.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

None for the applicant / accused.

IO be called for next date of hearing.

Put up for consideration on **29.05.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO)
01.05.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.253/2020
P.S. Khyala
State Vs. Abhishek Kumar
U/s 188/409 IPC and
7 of E.C. Act & 53 of D.M.Act & 3 E.D Act

01.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus Epidemic (Covid-19) and lock down is going on in the country.

This is an application under Section 438 Cr.P.C. for granting anticipatory bail moved on behalf of the applicant/accused Abhishek Kumar.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Kapil Kaushik, counsel for the applicant/accused.

Arguments heard. Reply to the bail application filed by the IO perused.

It is submitted by the counsel for the applicant/accused that the applicant/accused is innocent and has been falsely implicated in this case. It is further submitted by him that there is nothing on record against the accused and the co-accused Ravinder Kumar has already been granted bail. It is prayed that the bail application of the applicant/accused be allowed as no custodial interrogation of the applicant/accused is required in this case.

On the other hand, Ld. Addl. PP for the State submitted that the allegations levelled against the applicant/accused are serious in nature and if the accused is granted bail at this stage, he can influence the witnesses.

.....Contd Page No.2/-

FIR No.253/2020
P.S. Khyala
State Vs. Abhishek Kumar
U/s 188/409 IPC and
7 of E.C. Act & 53 of D.M.Act & 3 E.D Act

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I have gone through the judgment of Hon'ble Calcutta High Court titled Ghasiram Agarwalla v. The State decided on 19.01.1967 reported as AIR 1967 Cal 568, 1967 CriLJU 1599 wherein it has been observed that the provisions of Section 409 IPC is not applicable in the facts and circumstances of this case. Moreover, there is no direct allegations against the accused in the case and his apprehension is based only on the disclosure statement of co-accused. There was no entrustment of any property to the applicant/accused at all. As per the report of the IO, there is only disclosure statement of co-accused. No fruitful purpose shall be served as custody of the accused is not required for the purpose of investigation. Moreover, the prevailing conditions and circumstances of Covid-19 is also brought to the notice of this court. In view of the facts and circumstances, it is directed that in the event of arrest, the applicant shall be released on bail on furnishing personal bond in the sum of Rs. 25,000/- with one surety in like amount to the satisfaction of IO/SHO concerned. However, the applicant shall join the investigation as and when required. With the above directions, bail application stands disposed off.

At request, copy of the order be given dasti.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
01.05.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

FIR No. 281/2013
PS : Uttam Nagar
U/S: 302/34 IPC
State Vs. Jyoti

01.05.2020

The Court of undersigned is having duty today as per Circular/Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJWest/2020, dated 23.03.2020.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
None for applicant / accused.

Reply received through E-mail.

Put up for consideration on 01.06.2020.

(G.N. PANDEY)
ASJ-09 (POCSO)
01.05.2020

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)
WEST : DELHI**

**FIR No. 762/2014
PS : Khyala
U/S: 324/308/34 IPC
State Vs. Ramesh @ Mukesh Etc.**

01.05.2020

**The Court of undersigned is having duty today as per
Circular/Duty Roster dated 28.03.2020 in continuation of Circular
/ Duty Roster No. 403/9004-9086/Misc/Gaz/DJWest/2020, dated
23.03.2020.**

**Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
None for applicant/ accused.**

Put up for consideration on 29.05.2020.

**(G.N. PANDEY)
ASJ-09 (POCSO)
01.05.2020**

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)
WEST : DELHI**

**FIR No. 6/2020
PS : Tilak Nagar
U/S: 15/25/29/61/85 NDPS Act.
State Vs. Hardeep Singh.**

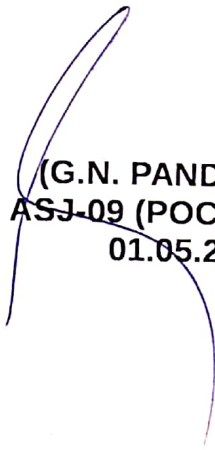
01.05.2020

The Court of undersigned is having duty today as per Circular/Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJWest/2020, dated 23.03.2020.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
None for applicant / accused.

Reply received.

Put up for consideration on **06.05.2020**.


**(G.N. PANDEY)
ASJ-09 (POCSO)
01.05.2020**

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

**FIR No. 06/2018
PS : Tilak Nagar
U/S: 394/397/411/34 IPC
State Vs. Prubhjot Singh**

01.05.2020

The Court of undersigned is having duty today as per Circular/Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJWest/2020, dated 23.03.2020.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Tajinder Singh, Ld. Counsel for applicant / accused.

Reply received.

Report regarding the medical conditions of the accused be called from Jail Superintendent, Tihar Jail for **11.05.2020**.

**(G.N. PANDEY)
ASJ-09 (POCSO)
01.05.2020**

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)
WEST : DELHI**

**FIR No. 766/2019
PS : Nihal Vihar outer District
U/S: 323/344/354/354A/363/368/376D/506 IPC & 6/8 POCSO Act.
State Vs. Tejpal**

01.05.2020

**The Court of undersigned is having duty today as per
Circular/Duty Roster dated 28.03.2020 in continuation of Circular
/ Duty Roster No. 403/9004-9086/Misc/Gaz/DJWest/2020, dated
23.03.2020.**

**Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
None for applicant / accused.**

Reply received through E-mail.

Put up for consideration on 02.06.2020.

**(G.N. PANDEY)
ASJ-09 (POCSO)
01.05.2020**

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

FIR No. 326/2019

PS : Hari Nagar

U/S: 307/34 IPC & 25 Arms Act

State Vs. Avjot Singh @ Banny

01.05.2020

The Court of undersigned is having duty today as per Circular/Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJWest/2020, dated 23.03.2020.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

None for applicant / accused.

This is an application u/s 439 CrPC for grant of interim bail filed by the applicant to attend the marriage of the cousin sister of the accused on 26.03.2020 therefore, this application is now infructuous and same is dismissed accordingly.

(G.N. PANDEY)
ASJ-09 (POCSO)
01.05.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

FIR No. 144/2020

PS : Khyala

U/S: 354A/354B/354D IPC & 8/12 POCSO Act.

State Vs. Lalit Sonkar

01.05.2020

The Court of undersigned is having duty today as per Circular/Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJWest/2020, dated 23.03.2020.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Harish Priya Singh, Ld. Counsel for applicant / accused.

At request of counsel, put up on **18.05.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO)
01.05.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)
WEST : DELHI

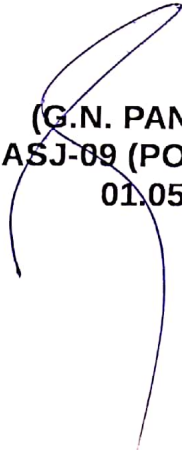
Bail application No. 39
FIR No. 6/20
PS : Nangloi
U/S: 308/34 IPC
State Vs. Hemant

01.05.2020

The Court of undersigned is having duty today as per Circular/Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJWest/2020, dated 23.03.2020.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
None for the applicant / accused.

Put up for consideration on **27.05.2020**.


(G.N. PANDEY)
ASJ-09 (POCSO)
01.05.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)
WEST : DELHI

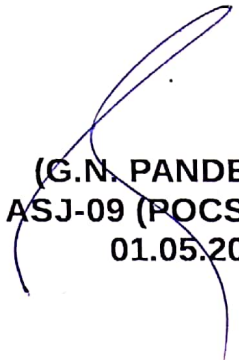
Bail application No. 504/2020
FIR No. 665/2019
PS : Punjabi Bagh
U/S: 406/498A/34 IPC
State Vs. Pooja Dayama

01.05.2020

The Court of undersigned is having duty today as per Circular/Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJWest/2020, dated 23.03.2020.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
None for the applicant / accused.

Put up for consideration on **29.05.2020**.


(G.N. PANDEY)
ASJ-09 (POCSO)
01.05.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.389/2019
P.S. Patel Nagar
State Vs. Sunil
U/S 377 IPC and 4 POCSO Act.

01.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus Epidemic (Covid-19) and lock down is going on in the country.

This is an application for grant of interim bail moved on behalf of the applicant/accused Sunil.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Pradeep Kumar, counsel for the applicant/accused.

Reply to the bail application filed by the IO SI Satyavir Singh perused.

After advancing arguments for some time, the counsel for the applicant seeks permission to withdraw the application. An endorsement to that effect has been made by him on the application. In view of the same, the application is dismissed as withdrawn.

At request, copy of the order be given dasti.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
01.05.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.96/2010
P.S. Maya Puri
State Vs. Rinku @ Rakesh
U/S 395/397/412/120B/356/379/34 IPC

01.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus Epidemic (Covid-19) and lock down is going on in the country.

This is an application under Section 440 Cr.P.C. moved for modification in bail order dated 09.11.2015 passed by Sh. Rakesh Kumar-II, Ld. ASJ, Tis Hazari Courts, Delhi for grant of interim bail moved on behalf of the applicant/accused Sunil.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Pradeep Kumar, counsel for the applicant/accused.

Heard. Record perused.

On 09.11.2015, the applicant was granted bail by the Ld. ASJ subject to furnishing personal bond and surety bond in the sum of Rs.10,000/- each. It is submitted that despite the said bail order, the applicant is still languishing in custody as he could not arrange a surety in the amount as directed by the Ld. ASJ. It is further submitted that the applicant belongs to the poor strata of the society and therefore, it is requested that the applicant/accused be released on personal bond.

Considering the socio-economic background of the applicant coupled with the fact that he has failed to furnish the bond despite the order dated 09.11.2015, the application is allowed and the bail order dated 09.11.2015 is modified to the extent that the applicant shall be released on personal bond in the sum of Rs.10,000/- to the satisfaction of Ld. MM/Link MM/Duty MM/Jail Superintendent. With the above direction, the application stands disposed of.

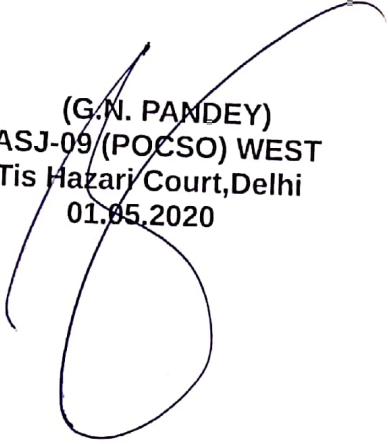
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FIR No.96/2010
P.S. Maya Puri
State Vs. Rinku @ Rakesh
U/S 395/397/412/120B/356/379/34 IPC

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At request, copy of the order be given dasti. Copy of the order be also forwarded to the Jail Superintendent for information.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
01.05.2020



IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.23/18
P.S. Hari Nagar
State Vs. Ajay
U/S 370/506/323 IPC

01.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus Epidemic (Covid-19) and lock down is going on in the country.

This is an application for grant of interim bail for 45 days moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Counsel for the applicant/accused.

Medical status report qua the applicant/accused received from the Medical Officer Incharge perused.

Arguments heard.

The counsel for the applicant/accused submits that in view of prevailing situation related to Corona Virus, and directions of the Hon'ble Supreme Court and the Hon'ble High Court of Delhi as well as to take care of health of jail inmates, the application of the present accused/ applicant be allowed.

On the other hand, Ld. Addl. PP for the State opposed the bail application on the ground that the applicant/accused is not covered under the guidelines issued by the Hon'ble High Court.

I have also gone through the bail application as well as medical report and considered the arguments of both the sides. As per the report, the general condition of the applicant/accused is stable and all the medicines including liquid diet are being provided to him from the Jail Dispensary itself. In view of the above, the present applicant/accused is

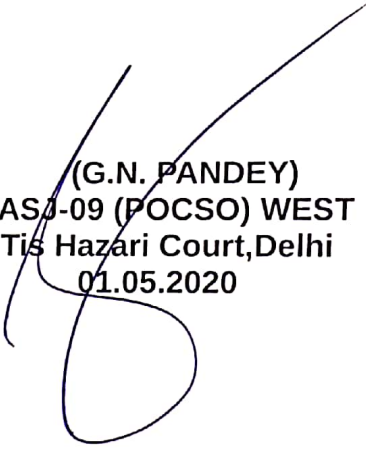
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FIR No.23/18
P.S. Hari Nagar
State Vs. Ajay
U/S 370/506/323 IPC

-2-

not covered under the guidelines issued by the Hon'ble Delhi High Court for granting interim bail to the inmates. Accordingly, the bail application is dismissed.

Copy of the order be given dasti.


(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
01.05.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

Bail Application No.453/2020
FIR No.91/2020
P.S. Tilak Nagar
State Vs. Gurvinder Singh
U/S 376/506 IPC

01.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus Epidemic (Covid-19) and lock down is going on in the country.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Dharmender Kumar, counsel for the accused.
Accused Gurvinder Singh is present.

IO not present today.

Heard. Record perused.

Counsel for the applicant/accused submits that applicant was admitted to interim bail vide order dated 19.03.2020 passed by Ld. ASJ-03 (West), Tis Hazari Courts, Delhi and accused was to surrender before the court today.

I have perused the said order and heard both the sides.

There is outbreak of Covid-19 which is spreading across the globe. The country is in lock-down presently till 03.05.2020 and various directions are being given by the Hon'ble Superior Courts from time to time.

As per the FIR, there was consensual physical relationship between the parties and accused promised to marry the complainant.

In view of the overall facts and circumstances and considering the prevalent situation and in the interest of justice, interim bail granted to the applicant/accused on 19.03.2020 is hereby extended till 15.05.2020 on the same terms and conditions and the bail bond which already stands accepted earlier is deemed to be accepted till 15.05.2020.

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Bail Application No.453/2020
FIR No.91/2020
P.S. Tilak Nagar
State Vs. Gurvinder Singh
U/S 376/506 IPC

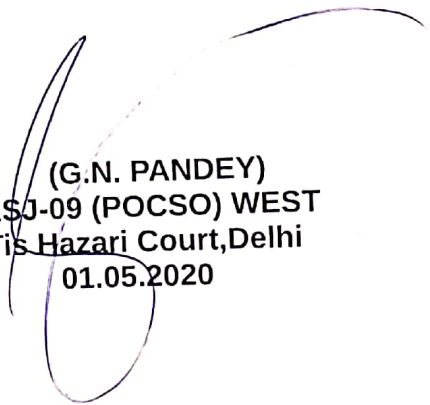
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Accused Gurvinder Singh shall surrender before the court on
16.05.2020.

Put up on **16.05.2020**.

IO be summoned for the next date.

At request, copy of the order be given dasti to the IO as well as
applicant. Copy of the order be also forwarded to the concerned Jail
Superintendent. One copy of the order be also sent to the concerned
court.


(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
01.05.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

Bail Application No.1015/2020

FIR No.229/2020

P.S. Rajouri Garden

State Vs. Jameel Akhtar

U/S 307/34 IPC

01.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus Epidemic (Covid-19) and lock down is going on in the country.

This is an application under Section 439 Cr.P.C. for grant of bail moved on behalf of applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. A. K. Sharma, counsel for the applicant/accused.
IO SI Ajay Kumar present with case file.

Reply to the bail application filed by the IO perused.

After advancing arguments for some time, the counsel for the applicant seeks permission to withdraw the application. An endorsement to that effect has been made by him on the application. In view of the same, the application is dismissed as withdrawn.

At request, copy of the order be given dasti.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
01.05.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**Bail Application No.428/2020
FIR No.116/20
P.S. Nihal Vihar
State Vs. Hemant Sharma
U/S 498A/406/34 IPC**

01.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus Epidemic (Covid-19) and lock down is going on in the country.

This is an application under Section 438 Cr.P.C. for grant of anticipatory bail moved on behalf of applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
IO absent.
None for the applicant/accused.

Reply to the bail application filed by the IO is already on record. I have perused the same.

This is an application for anticipatory bail. Applicant/accused is the husband of the complainant. Ld. APP states that as per the report filed by the IO, the permission for arrest from the competent authority has yet not been obtained. In these circumstances, the application is disposed of with the direction that in the event of grant of permission, IO shall serve five working days notice upon the applicant. However, the applicant shall join the investigation as and when required.

Copy of the order be given dasti to the IO and the applicant.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
01.05.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.1763/2015
P.S. Rajouri Garden
State Vs. Abhishek Bhardwaj
U/s 302/201 IPC

01.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus Epidemic (Covid-19) and lock down is going on in the country.

This is an application under Section 439 Cr.P.C. for granting interim bail moved on behalf of the applicant/accused.

Present Ms. Nimmi Sisodia, Ld. Addl. PP for the State
Sh. M. S. Archana Sharma, Advocate, Counsel for the
applicant/accused (through Video Conferencing).

An application for pre-ponment of date of hearing is also pending. For the reasons stated in the application, the same is allowed and the bail application is pre-poned for hearing for today.

Arguments heard on the bail application and perused the reply to the bail application filed by the IO.

This interim bail application has been filed on the ground that allegations against the accused is false and he is in custody for the last five years. all the public witnesses have been examined and no purpose shall be served after keeping the accused in JC. It is submitted by the counsel for the applicant/accused that the applicant/accused is innocent and has been falsely implicated in this case and he is required to look after his mother who had come from Patna and had been struck due to the lock-down in view of Covid-19.

Contd 2/-

FIR No.1763/2015
P.S. Rajouri Garden
State Vs. Abhishek Bhardwaj
U/s 302/201 IPC

-2-

On the other hand, Ld. Addl. PP for the State submitted that the allegations levelled against the applicant/accused are serious in nature and prayed to dismiss the bail application.

It appears that this bail application is argued mainly on merits and there is no urgency in the application for bail at this stage at all nor there is anything averred in the application regarding the grounds of interim bail at all. Moreover, this case is not covered under the purview of guidelines of Delhi High Court for release of the applicant in view of the Covid-19. The application is, therefore, dismissed.

Copy of the order be given dasti. Computer Branch is directed to upload this order on website.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
01.05.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.263/2014
P.S. Mundka
State Vs. Yogesh @ Vedpal @ Vedu Master
U/s 376D/506 IPC

01.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus Epidemic (Covid-19) and lock down is going on in the country.

This is an application under Section 439 Cr.P.C. for granting interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Counsel for the applicant/accused.

The present bail application is accompanied with an application for urgent hearing. For the reasons mentioned in the urgent hearing application, the same is allowed.

Arguments heard on the bail application under Section 439 Cr.P.C. for granting interim bail and perused the reply to the bail application received from IO through mail from Computer Branch.

This interim bail application for two months has been filed on the ground that the allegations against the accused are false and he is innocent. It is further mentioned that the wife of the applicant is very critical/seriously ill suffering from uterus blood, pelvic, fever and admitted in the hospital on 29.04.2020 by the neighbours as there is no one in the family to look-after the wife of the applicant except the two minor children and old aged parents. It is submitted that the presence of the applicant is required and is necessary to arrange funds for her treatment and to

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1.5.20

FIR No.263/2014
P.S. Mundka
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lookafter his minor children. The medical record in this regard are annexed with the application. It is further argued that there is no one in the family to lookafter the wife and children. It is submitted by the counsel for the applicant/accused that the applicant/accused is innocent and has been falsely implicated in this case and he is required to look-after his wife.

On the other hand, Ld. Addl. PP for the State submitted that the allegations levelled against the applicant/accused are serious in nature and prayed to dismiss the bail application.

I have perused the reply received from the IO and the medical records relied by the applicant are stated to be verified and found correct and the patient was to the admitted in Metro Hospital, Chhawla, Delhi on 29.04.2020 due to sickness from anemia and she is under supervision of Dr. Pundheer. There is no reply at all from the IO regarding the availability of any other person to look-after the wife of the applicant/accused who is admitted in the hospital. Moreover, the contention of the applicant regarding the minor children and parents is also not denied. Due to the sudden outbreak of Covid-19 and in view of the medical requirement of the wife of the applicant, the presence and support of the applicant is required and necessary for his wife who is admitted in the hospital and minor children who became helpless for their day to day needs and essentials on account of lock-down. In the aforesaid circumstances, the presence and support of the applicant/accused has become utmost necessary for his wife and children and hence the present application has been moved for grant of interim bail for a period of 2 months to the applicant.

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Considering the facts and circumstances and the fact that the wife of the applicant need to be supported and looked-after by him for her treatment during her admission in the hospital during these desperate situation of Covid-19, applicant/accused Yogesh @ Vedpal @ Vedu is admitted to interim bail for a period of three weeks (21 days) from 02.05.2020 till 22.05.2020 on furnishing personal bond in the sum of Rs.50,000/- with two sureties of the like amount to the satisfaction of Ld. M.M./Link M.M./Duty M.M./Jail Superintendent. However, the accused shall abide by the following conditions:-

- (i) he shall not leave the country without the permission of the court;
- (ii) he shall not contact the complainant or any other witnesses;

Accused shall surrender directly before the concerned Jail Superintendent after the expiry of period on 23.05.2020. Application stands disposed off accordingly.

Copy of the order be given dasti. Copy of the order be forwarded to the Jail Superintendent for information.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
01.05.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.876/2017
P.S. Ranhola
State Vs. Sonu @ Dinesh
U/s 302/308/323/148/149/34 IPC

01.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus Epidemic (Covid-19) and lock down is going on in the country.

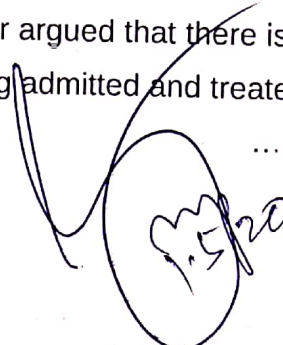
This is an application under Section 439 Cr.P.C. for granting interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. M. P. Sinha, Advocate, Counsel for the applicant/accused
(through Video Conferencing).

Arguments heard on the bail application under Section 439 Cr.P.C. for granting interim bail and perused the reply to the bail application received from IO through mail from Computer Branch.

This interim bail application for 45 days has been filed on the ground that the allegations against the accused is false; all the public witnesses have been examined and the accused has not been identified by them; regular bail application filed by the applicant could not be decided due to the lock-down and Courts being closed. It is further mentioned that the father of the applicant is very critical suffering from post traumatic septic knee, bed-ridden and advised to immediate surgery and has to be admitted on 30.04.2020 in the hospital. The medical record in this regard are annexed with the application. It is further argued that there is no one in the family to look after the old father for being admitted and treated. It is

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FIR No.876/2017
P.S. Ranhola
State Vs. Sonu @ Dinesh
U/s 302/308/323/148/149/34 IPC

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submitted by the counsel for the applicant/accused that the applicant/accused is innocent and has been falsely implicated in this case and he is required to look after his father.

On the other hand, Ld. Addl. PP for the State submitted that the allegations levelled against the applicant/accused are serious in nature and prayed to dismiss the bail application.

I have perused the reply received from the IO and the medical records relied by the applicant are stated to be verified and found correct and the patient was to be admitted in the hospital on 30.04.2020. Due to the sudden outbreak of Covid-19 and in view of the medical requirement of the father of the applicant, the presence and support of the applicant is required and necessary for his father who is to be admitted in the hospital and undergo surgery. It is submitted by Ld. counsel for the applicant that his father shall be admitted in the hospital on the next day when the applicant is released on interim bail so that his surgery is performed and some time is required to look after the father of the applicant and therefore, this application for interim bail for a period of 45 days is filed by the applicant/accused.

Considering the facts and circumstances and the fact that the father of the applicant needs to be supported and looked after for his surgery during these desperate situations of Covid-19 pandemic, applicant/accused Sonu @ Dinesh is admitted to interim bail for a period of three weeks (21 days) from 02.05.2020 till 22.05.2020 on furnishing personal bond in the sum of Rs.50,000/- with two sureties of the like amount to the satisfaction of Ld. M.M./Link M.M./Duty M.M./Jail Superintendent. Accused shall surrender directly before the concerned Jail Superintendent.

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FIR No.876/2017
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State Vs. Sonu @ Dinesh
U/s 302/308/323/148/149/34 IPC

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after the expiry of period on 23.05.2020. Application stands disposed off accordingly.

Copy of the order be given dasti. Copy of the order be also forwarded to the Jail Superintendent and Computer Branch is directed to upload this order on the website.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
01.05.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

Bail Application Nos.651 and 652

FIR No.103/2020

P.S. Moti Nagar

State Vs. (1) Tejpal Singh & (2) Laxman Singh Goswal

U/S 33 Delhi Excise Act

01.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus Epidemic (Covid-19) and lock down is going on in the country.

This is an application under Section 438 Cr.P.C. for grant of anticipatory bail moved on behalf of applicants/accused persons.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

IO absent.

None for the applicants/accused.

IO is absent. None has also appeared on behalf of the applicants/accused persons despite repeated calls. No adverse order is being passed today in view of previous order.

Put up for consideration on 26.05.2020.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
01.05.2020